

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
16-02-2024 AT 10:30 AM**

IA(IBC) 1989/2023 in CP(IB) No. 189/9/HDB/2021
u/s. 9 of IBC, 2016

IN THE MATTER OF:

Arvensis Energy Private Limited

...Operational Creditor

VS

Lakshmi Transcon Private Limited

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA(IBC) 1989/2023

Before we could pronounce the orders in this application Learned Counsel Smt. JVL Bharathi present and submitted that she has been instructed by the SRA that substantial payment of the amount due under the approved resolution plan will be made today by the SRA and sought a pass over.

Matter passed over till 3::00 PM with a direction to the SRA to report the payment made in terms and the under taken given during the call work with necessary proof. Lest appropriate order will be passed in this application.
Later, no representation for SRA, compliance not reported.

Call on **20/02/2024, for orders**

Sd/-
MEMBER (T)

Sd/-
MEMBER (J)